

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 1061 OF 2018 & 1062 OF 2018 IN**  
**DFR NO. 2602 OF 2018**

**Dated: 07<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Central Arecanut and Cocoa Marketing &amp; Processing Co-operative Limited</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Karnataka Electricity Regulatory Commission &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G. for  
Mr. Shridhar Prabhu

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Ms. Pallavi Sengupta  
Mr. Mayank Kshirsagar for R-4

**ORDER**

**(IA NO. 1061 OF 2018 - FOR LEAVE TO FILE)**  
**(IA NO. 1062 OF 2018 - FOR DELAY IN FILING)**

The learned counsel, Ms. Pallavi Sengupta. appearing for the Respondent No.4 prays for another two weeks time to enable her to file reply in the instant applications.

Submission made by the learned counsel appearing for the Respondent No.4, as stated above, is placed on record.

Another two weeks time is granted to the learned counsel appearing for the Respondent No.4 to enable her to file reply in the instant applications and also in the main Appeal.

List the matter on **24.09.2018**, as requested.

**(S. D. Dubey)**  
**Technical Member**

**(Justice N. K. Patil)**  
**Judicial Member**

Bn/pr